## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

RA NO. 241/2000 MA NO. 1805/2000 OA NO. 879/99



New Delhi, this the 29th day of September, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J) HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

## In the matter of:

- Govt. of NCT of Delhi
   Through the Chief Secretary,
   5, Shamnath Marg,
   Delhi.
- Delhi Subordinate Services Selection Board Govt. of NCT of Delhi, 3rd Floor UTCs Building, Institutional Area, Vishwas Nagar, Shahdara, Delhi-92.

(By Advocate: Sh. Vijay Pandita)

y VS.

Smt. Kusum Lata
W/o Sh. Naresh Kumar
R/o 166, Village & P.O. Jounti,
Delhi-81.
(By Advocate: Sh. K.S.Chauhan)

## ORDER (ORAL)

By Mr. Justice V.Rajagopala Reddy,

The OA was disposed of holding that the certificate issued by the DAV College of Management, Communication and Educational Administration, Panchkula, Haryana was valid and that the applicant in the OA was entitled to be considered as holding the valid certificate for consideration of the appointment. The RA is now filed stating that in terms of the proceedings dated 16.5.88 issued by the Education Department of Haryana Government, the certificate issued by the above College was invalid. We have perused the above proceedings. We do not find any valid ground to seek review. It was only stated that since the Institute has been derecognised in 1988-89, the certificate issued by the Institute for the years

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1988-89 would not be valid for students joined after 1988-89. But in this case applicant joined in 1987-88 and completed the course in 1988-89. Hence it cannot be said that the above certificate was invalid. The RA therefore fails and is accordingly dismissed.

GOVINDAN 3. TAMPI

Member (A)

( V. RAJAGOPALA REDDY Vice Chairman (J)

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